

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A. NO(S). 62618 OF 2021
IN
CIVIL APPEAL NO(S). 4197-4199 OF 2010

COMMISSIONER OF CENTRAL EXCISE AND
CUSTOMS, VADODARA-II

.....APPELLANT(S)

VERSUS

M/S.OIL & NATURAL GAS COMMISSION LTD.
CPF-GANDHAR CHANCHVEL BHARUCH, GUJARAT,
BY ITS MANAGING DIRECTOR

.....RESPONDENT(S)

WITH

I.A. NO(S). 62629 OF 2021
IN
CIVIL APPEAL NO(S). 8061-8062 OF 2010

ORDER

The learned counsel appearing for the appellants has filed applications for withdrawal of these appeals. It is mentioned therein that the appellants have gone for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 ('SVLDRS') and that is the reason the appellants do not desire to prosecute the appeals.

In view of the aforesaid, the applications are allowed and the appeals are disposed of.

.....J.
[ABHAY S. OKA]

.....J.
[PANKAJ MITHAL]

NEW DELHI;
NOVEMBER 23, 2023.

ITEM NO.103

COURT NO.8

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 5642/2009

BHARAT PETROLEUM CORPORATION LTD.

Appellant(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE NASHIK COMMISSIONERATE Respondent(s)

IA No. 167941/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 4197-4199/2010 (III)

IA No. 62618/2021 - WITHDRAWAL OF CASE / APPLICATION)

C.A. No. 8061-8062/2010 (III)

IA No. 5/2010 - STAY APPLICATION

IA No. 62629/2021 - WITHDRAWAL OF CASE / APPLICATION)

C.A. No. 8025-8027/2010 (XVI)

IA No. 1/2010 - CONDONATION OF DELAY IN FILING APPEAL)

C.A. No. 5686/2014 (XVII-A)

)

C.A. No. 9838/2017 (XII)

IA No. 86860/2023 - EARLY HEARING APPLICATION

IA No. 57692/2017 - STAY APPLICATION)

C.A. No. 5516/2019 (XVII-A)

IA No. 89536/2019 - EX-PARTE STAY)

Diary No(s). 26479/2023 (XVII-A)

(FOR ADMISSION and I.R. and IA No.144898/2023-CONDONATION OF DELAY
IN FILING and IA No.144900/2023-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.144899/2023-STAY APPLICATION)

Date : 23-11-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s) Mr. S.K. Bagaria, Sr. Adv.
Mr. Parijat Sinha, AOR
Ms. Pallak Bhagat, Adv.
Mr. Kumar Ajit Singh, Adv.
Ms. Reshmi Rea Sinha, Adv.

Mr. Devesh Mishra, Adv.

Mr. B. Krishna Prasad, AOR
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s) Mr. Balbir Singh, A.S.G.
Mr. Arijit Prasad, Sr. Adv.
Mrs. B. Sunita Rao, Adv.
Mr. Rupesh Kumar, Adv.
Mr. H.R. Rao, Adv.
Mr. Shyam Gopal, Adv.
Ms. Ankita, Adv.
Mr. Anil Kumar Singh, Adv.
Mr. Gunmaya S Mann, Adv.
Mr. Vivek Chaudhuri, Adv.
Mr. Bhaskar Sundaram, Adv.
Mr. Mukesh Kumar Maroria, AOR

Mr. Punit Dutt Tyagi, AOR

Mr. Abhinav Agrawal, AOR
Mr. Kartik Sharma, Adv.

Mr. Parijat Sinha, AOR

Mr. V. Lakshmikumaran, Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. M.S. Ananth, Adv.
Mr. Abhinabh Garg, Adv.
Mr. E. C. Agrawala, AOR

Mr. V. Lakshmikumaran, Adv.
Ms. Charanya Lakshmikumaran, Adv.
Ms. Neha Choudhary, Adv.
Ms. Apeksha Mehta, Adv.
Ms. Falguni Motiyani, Adv.
Ms. Umang Motiyani, Adv.
Mr. R. Parthasarathy, AOR
Mr. Punit Datt Tyagi, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. No(s). 4197-4199/2010 & 8061-8062/2010

The appeals are disposed of in terms of the signed order.

C.A. No(s). 5642/2009, 9838/2017, 8025-8027/2010, 5686/2014, 5516/2019 & Diary No(s). 26479/2023

List as part-heard on 29.11.2023 (Wednesday) at the Top of the Board immediately after Miscellaneous/ Bail(s)/ Transfer Petition(s) matters.

(POOJA SHARMA)
COURT MASTER (SH)

(Signed order in C.A. No(s). 4197-4199/2010 & 8061-8062/2010 is placed on the file)

(AVGV RAMU)
COURT MASTER (NSH)